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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6	14.2.95	<p>Learned Additional Standing</p> <p>Counsel Shri Akhaya Mishra submits that this is a case where the applicant has been allowed an extension of six months after his superannuation. Because of this extension there was some delay in settling his retirement benefits. All the same provisional pension has been granted and in accordance with the interim order of this Court, a sum of of Rs.1,20,000/- has been paid to the applicant by way of Death-cum-Retirement Gratuity (DCRG) and Group Insurance, etc.</p> <p>The learned Additional Standing Counsel wants to convince the Court that Government is sincere in settling his the retirement benefits. The learned counsel for the petitioner Shri B.Nayak agrees that there would be no difficulty in obtaining the other retirement benefits in due course and he submits that there is no point in keeping this petition alive.</p> <p>In view of the agreement to the parties this application will be disposed of by fixing a suitable time frame and also a direction to the respondents. Accordingly I direct that within a period of four months from the</p>	<p>Adj. to 3.1.95</p> <p>Akh. 2/1/95</p> <p>Mr. Ashya Ru - Mishra has my full confirmation.</p> <p>Memo filed at PLX for grant of copy of order dt. 27.1.95. May be granted.</p> <p>PLX 30.1.95 SO(8)</p> <p>Received copy of order dt. 27.1.95</p> <p>For 1. 2. 95 application</p> <p>Order no. 5 dt. 27.1.95 Court has not been filed.</p> <p>For orders pl.</p> <p>PLX 9/2/95</p> <p>BENCH</p>

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.6	14.2.95	<p>date of receipt of a copy of this order all the retirement benefits due to the applicant shall be processed, settled and paid to him. Needless to say that if there is any delay attributable to the Government, appropriate rate of interest shall also be paid. If the amount is not settled and paid within a period of four months mentioned above, the applicant is at liberty to approach this Court for payment of interest.</p> <p>Thus the application is disposed of. No costs.</p> <p>Hand over copies of the order to both the counsels.</p> <p style="text-align: right;">Anuradha MEMBER (ADMINISTRATIVE)</p>	<p>cc... 1</p> <p>Order No. 6 dt. 14.2.95</p> <p>Copy of above order placed below for attestation for supply of them to Counsels for both the parties sides.</p> <p>14.2.95 SAC(8)</p> <p>Received Copy of the order Anuradha 15/2/95</p> <p>Received Copy of order dt 14.2.95 on behalf of H.R. Govt 15/2/95</p>